IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION NO: 32031 OF 2026

Between:

Kandala Anantha Padmanabha Yeshwanth, S/o. Kandala Durga Surya Viswanadh, Aged about 19 years, Occ- Student, R/o. H.No. Plot No.52, Maithri Vihar, Hayathnagar, Ranga Reddy, Telangana-501505.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota "B" & "C" Category in next phase of counseling for the academic year 2026-27 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "B" & "C" category for the academic year 2026-27 in next phase of counseling.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota "B" & "C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2026-27, pending disposal of writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH

Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.32031 OF 2026
(CNR No.HBHC010658302026)

Dated: 23.09.2026

Between:

Kandala Anantha Padmanabha Yeshwanth,
S/o. Kandala Durga Surya Viswanadh

... Petitioner

And

The State of Telangana,
Represented by its Principal Secretary,
Medical & Health Family Welfare Department,
Secretariat Buildings, Hyderabad-500 055 and another

...Respondents

ORDER:

Mr. L. Ram Singh, learned counsel appears for the petitioner.

Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2.

2. This Writ Petition is filed for the following relief:

> "... to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota "B" and "C" Category in next phase of counselling for the academic year 2026-27 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "B" and "C" category for the academic year 2026-27 in next phase of counselling and pass such order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner submitted that the petitioner could not deposit the requisite amount within the time stipulated for admission into MBBS course for the academic year 2026-27, due to financial hardship. He further submitted that the petitioner preferred a representation before respondent No.2-University on 21.09.2026, but the same has not yet been considered. He further submitted that respondent No.2-University be directed to decide the said representation in a time bound manner.

4. Learned Standing Counsel for respondent No.2-University submitted that the petitioner's representation shall be dealt with by respondent No.2-University in accordance with law.

5. Accordingly, the instant Writ Petition is disposed of directing respondent No.2-University to decide the petitioner's representation dated 21.09.2026 as per the grounds taken in it and in accordance with

law, by passing a reasoned order before the next counselling. It is made clear that this Court has not expressed any opinion on the merits of the case. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

BSR

TKS

HIGH COURT

DATED: 23/09/2026

ORDER

WP.No.32031 of 2026



DISPOSING OF THE WRIT PETITION,

WITHOUT COSTS

9 copies
16
6/10/26